

The details of under-recoveries incurred by the OMCs on sale of Diesel and Subsidized Domestic LPG during 2011-12 and 2012-13 are as under:

Year	Diesel	Domestic LPG (Subsidized)
2011-12	81,192	29,997
2012-13*	91,810	39,789

* Estimated.

(b) and (c) The under-recoveries incurred by the OMCs are being compensated through 'Burden Sharing Mechanism' in the following manner:

- Government through Cash Assistance.
- Public Sector Upstream Oil Companies viz. Oil and Natural Gas Corporation Limited, Oil India Limited and Gas Authority of India Limited through price discount on crude oil and petroleum products to OMCs.
- OMCs to bear a portion of the under-recoveries.

Compensation of under-recoveries depends upon various factors including the price of petroleum in the international market and in the domestic market, change in volume of consumption and ability of the oil companies to share it and is finalized by the Ministry of Finance in consultation with the Ministry of Petroleum and Natural Gas.

Rise in blackmarketing and delivery of underweight LPG cylinders

†3232. SHRI KAPTAN SINGH SOLANKI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that there has been rise in the complaints regarding black-marketing and underweighing of LPG cylinders in the country;

(b) if so, the details thereof;

(c) whether it is also a fact that Government is framing strict law to check underweighing of LPG cylinders; and

(d) if so, the details thereof?

†Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI PANABAKA LAKSHMI): (a) and (b) The possibility of misuse of subsidized LPG cylinders by some unscrupulous elements cannot be ruled out due to considerable price difference between domestic and commercial LPG cylinders.

Details of established cases of black marketing (overcharging & diversion) and pilferage (underweight) of LPG by the LPG distributors of public sector Oil Marketing Companies (OMCs) for last three years and the period from April 2012 to Feb, 2013 is given in the Statement (*See below*).

In all the established cases, action has been taken against the erring LPG distributors according to provisions of the Marketing Discipline Guidelines (MDG), 2001.

(c) and (d) Government has already instructed OMCs to direct their LPG distributors to check the weight of LPG cylinders at their godowns. All the distributors are under instruction to provide portable weighing scales to all their delivery boys so that weight of the cylinder can be checked before delivery to the customers. Further LPG distributors are under instructions to replace the underweight cylinders detected at customers premises.

Statement

Details of established cases of black marketing (overcharging & diversion) and pilferage (underweight) of LPG by the LPG distributors of public sector Oil Marketing Companies (OMCs) for last three years and the period from April, 2012 to February, 2013 is as under:

	2009-10	2010-11	2011-12	2012-13 (till Feb)
Black marketing	538	510	702	541
Pilferage	36	38	20	24

Withdrawal of medical insurance for employees of HPCL

3233. SHRI PALVAI GOVARDHAN REDDY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state: